

news item reported in "Mid Day" on 26th February, 2009 with respect to missing of children. During the hearing of the case on 22.4.2009, Chairperson of the Delhi Commission for Protection of Child Rights, *inter-alia*, submitted before the Hon'ble High Court of Delhi that the Commission will investigate the matter and submit its report within three months *i.e.* before 22.7.2009. The Delhi Commission for Protection of Child Rights has not submitted its report. The details of the FIRs registered and the number of children traced are given below:

Year	Total number FIR registered	Number of children traced
2007	1364	6440
2008	1242	5625

#### Provisions in Police Act for speedy disposal of terrorist cases

1244. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) as the police is still governed by the archaic Police Act passed way back in 1861, whether Government propose to ensure that quick provisions are made to tackle various facets of terrorism and terrorist activities including financing terrorism;

(b) if so, whether strengthening the arrangements for speedy investigation, prosecution and trial of cases related to terrorism and other heinous crimes are proposed; and

(c) what was the rate of conviction in such cases during 2006, 2007 and 2008?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) The Unlawful Activities (Prevention) Act, 1967 has been amended and notified on 31.12.2008 which, *inter-alia*, provides more stringent punitive measures to tackle all forms of terrorism including financing of terrorism. Further, the National Investigation Agency has been created by enactment of the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts mentioned in the schedule, which, *inter-alia*, includes the Unlawful Activities (Prevention) Act. The National Investigation Agency Act also provides for constitution of special courts for trial of scheduled offences. This Act, *inter-alia*, also provides for trial by a special court on a day-to-day basis on all working days.

(c) The details regarding conviction of all such cases is not Centrally maintained.

#### Devastation due to cyclone Aila

1245. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that cyclone Aila in Bay of Bengal devastated life and property in coastal area of West Bengal on 23-24 May, 2009;

(b) if so, the details of damage done by the cyclone;

(c) the reasons why drinking water and food could not be supplied to people living in Sunderban area for many days;